



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION

No.558/Leg.C2/2020/Law

*Dated, Thiruvananthapuram, 16th January, 2020
2nd Makaram 1195
26th Pousha 1941.*

The following Ordinance promulgated by the Governor of Kerala on the 16th day of January, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,

Law Secretary.



ORDINANCE NO. 8 OF 2020**THE KERALA LABOUR WELFARE FUND (AMENDMENT) ORDINANCE, 2020**

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Labour Welfare Fund Act, 1975.

Preamble.— WHEREAS, it is expedient further to amend the Kerala Labour Welfare Fund Act, 1975 (11 of 1977) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Kerala Labour Welfare Fund (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. *Act 11 of 1977 to be temporarily amended.*— During the period of operation of this Ordinance, the Kerala Labour Welfare Fund Act, 1975 (11 of 1977) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.



3. *Amendment of section 15.*— In the principal Act, in sub-section (1) of section 15,—

(i) for the words “four rupee”, the words “forty five rupees” shall be substituted;

(ii) for the words “eight rupees”, the words “forty five rupees” shall be substituted.

ARIF MOHAMMED KHAN,
GOVERNOR.

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